## IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1801 OF 2018
[@ SPECIAL LEAVE PETITION (C) NO. 4557 OF 2018]
[DIARY NO. 7220 OF 2017]

LOHIT & ANR.

Appellant(s)

**VERSUS** 

STATE OF HARYANA & ORS.

Respondent(s)

## JUDGMENT

## KURIAN, J.

- 1. Delay condoned. Leave granted.
- 2. The learned counsel appearing for the appellants has submitted that the relied upon Judgment has already been set aside and remitted to the High Court and since the appellants are also similarly situated persons, the instant case may also be remitted to the High Court.
- 3. We also find that by order dated 28.11.2017 in Civil Appeal No. 20050 of 2017 and other connected matters, this Court has already remitted the matters to the High Court.

- 4. In that view of the matter, the Judgment dated 28.11.2016 passed by the High Court of Punjab and Haryana in R.F.A. No.642 of 2016 is set aside and the matter is remitted to the High Court for consideration afresh along with connected matters already remitted to the High Court.
- In view of the above, the appeal is disposed of.
   No costs.

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[ MOHAN M. SHANTANAGOUDAR ]

New Delhi; February 09, 2018. ITEM NO.8 COURT NO.5 SECTION IVB

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

DIARY NO. 7220 OF 2017

LOHIT & ANR. Appellant(s)

**VERSUS** 

STATE OF HARYANA & ORS.

Respondent(s)

(IA No.16024/2018-CONDONATION OF DELAY IN FILING SLP and IA No.16025/2018-CONDONATION OF DELAY IN REFILING SLP)

Date: 09-02-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Mr. Sudhir Naagar, AOR

Mr. Mohit Singh, Adv.

Mr. Sidharth Khatana, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R  $\,$ 

Leave granted.

The appeal is disposed of in terms of the signed non-reportable Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA) COURT MASTER (RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)